

(c) whether the executives earning less than 4,000 rupees per month have also been affected and if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) to (c). Under the Acts for the 'Acquisition of Undertakings in India' of ESSO and Burmah-Shell, and the agreements with these companies at the time of their take-over, the terms and conditions of the erstwhile employees shall be continued, unless and until these are altered by the Central Government or the Government company, or such employment is duly terminated. In the case of Hindustan Petroleum Corporation (HPCL), management-staff earning a salary of more than Rs. 4,000/- have not been allowed any further increases beyond the pay drawn by them as on 1-8-74. In respect of other management-staff progression upto a maximum of Rs. 4,800/- is being allowed in the scales of pay applicable to the erstwhile Lube India. In the case of Bharat Refineries Limited, as an interim measure and pending further consideration, the same principles as in the case of Hindustan Petroleum Corporation Limited have been brought into force with effect from 1-8-1976, with the difference that those drawing less than Rs. 4,000/- will progress toward this ceiling with increments of reduced quantum or at increased intervals.

13 hrs

#### PAPERS LAID ON THE TABLE

ORDINANCES PROMULGATED DURING THE PERIOD 4TH JUNE TO 2ND AUGUST, 1976

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions), under provisions of article 123(2)(a) of the Constitution:—

(1) The Antiquities and Art Treasures (Amendment) Ordinance, 1976 (No. 4 of 1976) promulgated by the President on the 4th June, 1976.

(2) The Maintenance of Internal Security (Amendment) Ordinance, 1976 (No. 5 of 1976) promulgated by the President on the 16th June, 1976.

(3) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1976, (No. 6 of 1976) promulgated by the President on the 16th June, 1976.

(4) The Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Ordinance, 1976 (No. 7 of 1976) promulgated by the President on the 23rd June, 1976.

(5) The Burn Company and Indian Standard Wagon Company (Nationalisation) Ordinance, 1976 (No. 8 of 1976) promulgated by the President on the 23rd June, 1976.

(6) The Labour Provident Fund Laws (Amendment) Ordinance, 1976 (No. 9 of 1976) promulgated by the President on the 17th July, 1976.

(7) The Indian Iron and Steel Company (Acquisition of Shares) Ordinance, 1976 (No. 10 of 1976) promulgated by the President on the 17th July, 1976.

(8) The Laxmirattan and Atherton West Cotton Mills (Taking Over of Management) Ordinance, 1976 (No. 11 of 1976) promulgated by the President on the 19th July, 1976.

(9) The Metal Corporation of India (Nationalisation and Miscellaneous Provisions) Ordinance, 1976 (No. 12 of 1976) promulgated by the President on the 2nd August, 1976. [Placed in Library. See No. LT-10056/76].